

Learned counsel for the State, M/s. Snehlika Bhagat has opposed the prayer for bail and has submitted that as per information she has received, this petitioner has already been enlarged on regular bail by the Court of S.D.J.M., Chatra on 02.07.2020, as such, instant application is not maintainable as infructuous.

Learned counsel for the State has further submitted that some of the accused persons have been granted anticipatory bail by Coordinate Bench of this Court, but the anticipatory bail of co-accused Santosh Keshri has been rejected by Coordinate Bench of this Court in terms of order dated 24.02.2020 passed in A.B.A. No.251/2020, as such, this application may also be dismissed.

Considering the rival submissions of the parties, there is dispute with regard to the maintainability of the application, as such, this Court directs State counsel to file a detail counter affidavit with regard to the maintainability, criminal antecedent and material collected during investigation.

Since some of the co-accused have been granted anticipatory bail by Coordinate Bench of this Court and anticipatory bail of one Santosh Keshri has been refused, as such, this Court is inclined to grant interim protection to the petitioner so as to distinguish the case of the petitioner with the co-accused who have been granted anticipatory bail and compare with the case of Santosh Keshri, who has been refused anticipatory bail by a Coordinate Bench of this Court.

Put up this case after four weeks.

In the meantime, no coercive steps shall be taken against the petitioner / not to arrest the petitioner in connection with Piparwar P.S. Case No. 36/2019, pending in the court of S.D.J.M., Chatra.

(Kailash Prasad Deo, J.)

Sunil-Jay/